



2025:DHC:1888-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 3566/2025

EX CT DEVRAJ SINGH DAGUR .....Petitioner  
Through: Mr. Anand Kumar and  
Mr. Gurpreet Daas, Advs.

versus

UNION OF INDIA AND ORS. ....Respondents  
Through: Mr. Sidharth Khatana, SPC  
with Mr. Chetan Jadon, GP, Mr. Hardik  
Saxena, Mr. Harsh Vardhan and Ms. Anisha  
Rastogi, Advs. for R-1 to R-4.  
Mr. Farman Ali, Adv.

**CORAM:**  
**HON'BLE MR. JUSTICE C. HARI SHANKAR**  
**HON'BLE MR. JUSTICE AJAY DIGPAUL**

**ORDER (ORAL)**

% **21.03.2025**

**C. HARI SHANKAR, J.**

1. The prayer in this writ petition is only for a direction to decide the petitioner's appeal which has been pending with the respondents since 15 July 2024.

2. Mr. Farman Ali, who appears for the respondents, submits on instructions, that if four weeks' time is granted, the appeal would be decided.

3. Accordingly, the writ petition is disposed of, with a direction to



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the respondents to decide the petitioner's appeal within four weeks and to communicate the decision to him immediately thereupon.

4. Needless to say, if the petitioner is aggrieved by the decision taken in appeal, remedies available in law would remain reserved.

**C. HARI SHANKAR, J.**

**AJAY DIGPAUL, J.**

**MARCH 21, 2025**

*SSC*

*Click here to check corrigendum, if any*